

(b) and (d).

Year	No. of cases of dacoity reported since January 1968 and corresponding period of previous years	No. of cases in which culprits could not be apprehended	Loss of life reported in these cases	Value of property reported lost
				Rs. p.
1968	70	58	1	35,349.95
1967	43	35	—	52,470.17
1966	18	12	—	32,835.00

(c) The increase in the offences of dacoity has been due to the activities of criminals in border areas and of certain members of the tribal community.

(e) Security camps have been opened in affected areas and a special staff of officers and men have been deployed in these areas. Apart from the above, 3 anti-dacoity camps have also been opened to meet the situation.

TRAFFIC REGULATIONS AT  
BARATOOTI CHOWK,  
DELHI

5525. SHRI SITARAM KESRI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the traffic at Baratooti Chowk, Delhi is not regulated by any traffic constable or automatic signalling device:

(b) if so, the reasons therefor; and

(c) when arrangements would be made to regulate the traffic at that chowk in order to avoid danger of accidents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No, Sir. Traffic at Baratooti Chowk is regulated by a traffic constable.

(b) and (c). Do not arise.

खुर्जा तहसील के क्षेत्राधिकार के विरुद्ध शिकायतें

5526. श्री ओंकार सास बेरवा : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उत्तर प्रदेश सरकार को बुलन्दशहर जिले में खुर्जा तहसील के क्षेत्राधिकारी के विरुद्ध कुछ शिकायतें प्राप्त हुई हैं ; और

(ख) यदि हां, तो सरकार द्वारा इस सम्बन्ध में क्या कार्यवाही की गई है ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री विद्याचरण शुक्ल) : (क) और (ख). सूचना एकत्रित की जा रही है और यथा-समय सदन के सभा पटल पर रख दी जायेगी ।

12.20 HRS.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED TRESPASSING OF EAST PAKISTAN RIFLEMEN INTO INDIAN TERRITORY AT SAMUR PAR

SHRI B. K. DASCHOWDHURY (Cooch-Bihar): Sir, I call the attention of the Minister of External Affairs to the following matter of

[Shri B. K. Daschowdhury]

urgent public importance and request that he may make a statement thereon:

"Reported trespassing of East Pakistan Riflemen into Indian territory at Samur Par, Kailashahr Sub-Division in Tripura and shifting of boundary pillars by them to areas well inside Indian territory."

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT): Pakistani nationals supported by East Pakistan Rifle personnel had removed an iron boundary pillar in the Samrucherra area, Police Station Kailashahr (Tripura) and later refixed about 100 yards within Indian territory. When an Indian national went to cultivate paddy in the area from where the boundary pillar had been removed, he was threatened by the East Pakistan Rifles.

The District Magistrate of Tripura lodged a protest on July 20th, 1968, with the Deputy Commissioner of Sylhet in East Pakistan and requested that the pillar be restored to its original position. He also asked for action against the Pakistani culprits. The Inspector-General of Police of Tripura also lodged a similar protest with the Sector Commander, East Pakistan Rifles. The Chief Secretary of the Tripura Government took up the case telegraphically with the East Pakistan Government on 16th August, 1968. A further telegram was sent on 18th August, 1968, on concentration of East Pakistan Rifles in the vicinity of Samrucherra.

According to the information received from the Tripura Government, following a Flag meeting between Sector Commanders from the two sides, the East Pakistan Rifles personnel have withdrawn from the area; the pillar has been restored to its original position; and the Indian national concerned has resumed cultivation.

SHRI B. K. DASCHOWDHURY:

In the third paragraph of the statement just now made by the hon. Minister, it is stated that "according to the information received from the Tripura Government, following a flag meeting between the Sector Commanders from the two sides," etc., "the East Pakistan Rifle personnel have withdrawn from the area;" but in the statement, in the same paragraph, the hon. Minister has not made it clear on which date the Indian cultivators or farmers have resumed their cultivation in that particular area. So, it seems to be a question of doubt whether the Government of India have actually taken possession of the territory which is under illegal occupation of Pakistan, because, in the earlier paragraph, paragraph 2, it has been stated that "the District Magistrate of Tripura lodged a protest on July 20th, 1968." I would like to ask the Government what made them keep mum and silent since 20th July up to 18th August. This is a question which has been agitating this Parliament not for the first time, but for a number of times. But we have seen all the time that the policy declared by the Government from time to time has not at all been satisfactory. It is a matter which is in the interests of our country. We have seen from the report in other cases that as many as 3000 times and more this Government have lodged protest with Pakistan for border violation or violation of international agreements. This is another pointer to that fact. On Tripura alone, I can give you a few facts. Please give me time. There are the char or the alluvial lands adjacent to the Indian border. (*Interruption*). It relates to this matter. I want the hon. Minister to note the facts. This char area is admittedly our Indian territory, but no Indian farmer or cultivator is allowed to go there to cultivate the land, the paddy crop, because the Pakistani Rifles have already issued instructions.

MR. SPEAKER: I would not allow you any further. You ask for a clarification; that is all.

**SHRI B. K. DASCHOWDHURY:**  
Let me place the facts before the House. What has the Government to say on this?

**MR. SPEAKER:** This is not the time to place those facts.

**SHRI B. K. DASCHOWDHURY:**  
What is the position? What is the position about Latithilla-Dumabari area which is admittedly Indian territory but which is still under the illegal occupation of Pakistan? So, Sir, I would like to ask the Government whether the Government will take strong measures to take back all lost territories under the illegal occupation of Pakistan even if necessary by sending our forces? Secondly, I would like to say that the total area of India is to be considered. We got the figures yesterday from the Reference Section of our Library. In 1955-56 our total area was 32 lakhs.....

**MR. SPEAKER:** Order, order, I will have to request the hon. Member to sit down now. He may ask a question if he likes.

**SHRI B. K. DASCHOWDHURY:**  
I want to show how we are losing our territory.

**MR. SPEAKER:** That cannot be discussed now. It is an important problem, no doubt, but this is not the occasion to discuss it.

**SHRI B. K. DASCHOWDHURY:**  
So, Sir, I would like to know whether, considering all these facts and the way we are losing our territory, this Government will evolve a strong policy to take back the lost territories and to stop the policy of bhoodan, giving away of territories, to Pakistan and others once for all?

**SHRI B. R. BHAGAT:** We have a strong policy. There is no question of evolving a policy. As for the last paragraph of the statement in respect of which he said that there is a doubt in his mind, I will only tell

him that so far as this matter is concerned the answer is clear. The pillar has been restored, cultivation has been resumed and the hon. Member should not have any doubt on this.

**श्री यशवंत सिंह कुशावाह (भिड) :** मैं जानना चाहता हूँ कि जो स्तम्भ हटाया गया था उसके हटाने जाने से कितना भारतीय क्षेत्र पाकिस्तानी क्षेत्र में शामिल हो सकता था और सीमा पर जो अपने सुरक्षा सैनिक रहते हैं वे उस स्तम्भ से कितनी दूरी पर थे? इस तरह से स्तम्भ हटाने की घटनायें पाकिस्तानियों के द्वारा कितनी बार हुई हैं और कितनी बार पाकिस्तान को हमारी सरकार की ओर से विरोध-पत्र भेजे गए हैं, कितनी बार उन विरोध-पत्रों का पाकिस्तान की सरकार द्वारा जवाब दिया गया है? क्या त्रिपुरा सरकार ने इस सम्बन्ध में भारत सरकार को कोई पत्र भेजा था? यदि हाँ, तो वह क्या पत्र था और कितने दिन बाद उस पर क्या कार्यवाही की गई?

**श्री ब० रा० भगत :** मैंने अपने बयान में सारी फेहरिस्त दी है और यह बताया है कि 20 जुलाई से 16 अगस्त तक क्या कार्यवाही हुई। यह जो पिलर था वह उन्होंने सौ (100) गज अन्दर हमारी भूमि में लाकर लगा दिया था..... (व्यवधान).....

**एक माननीय सदस्य :** पिलर कितना लम्बा चौड़ा था?

**श्री ब० रा० भगत :** इसमें लम्बाई-चौड़ाई की क्या बात है? एक पिलर जैसे लग सकता है वैसे उन्होंने लगा दिया था।

पिछले दिनों में यह कितनी बार हुआ है इसके लिए सूचना की आवश्यकता होगी तभी मैं उत्तर दे सकूँगा। इस समय यह सूचना मेरे पास नहीं है।

श्री यशवंत सिंह कुशावाह : अध्यक्ष महोदय, मैंने कई प्रश्न पूछे थे, उनका जवाब नहीं दिया गया है। मैंने यह भी पूछा था कि क्या त्रिपुरा सरकार का कोई पत्र आया और यदि आया तो उसपर क्या कार्यवाही की गई। तथा इस प्रकार की घटनाओं को आइन्दा के लिए रोकने के सम्बन्ध में क्या कार्यवाही की गई है ?

श्री ब०रा० भगत : मैंने बताया कि त्रिपुरा सरकार के चीफ सेक्रेटरी ने 16 अगस्त को टेलीग्रेफिकली बात-चीत की थी। मैंने सारी फेहरिस्त दे दी है फिर भी माननीय सदस्य दोहराकर सवाल पूछते हैं तो मैं क्या करूँ।

SHRI HEM BARUA (MANGAL-DAI): Sir, with Russian arms and arsenal Pakistan has been intensifying her hostile activities against India. We demanded a demarcation of the boundary and the boundary was demarcated. But the boundary pillars were removed by Pakistan. Only the State Government has protested. The Central Government was sleeping over this matter so far.

SHRI B. R. BHAGAT: Not sleeping.

SHRI HEM BARUA: It is only the State Government that has protested. You have never protested to Pakistan. In the context of this may I know one thing from this Government. On the other hand, the Government of Pakistan is very clever. It says that it is India which has removed the boundary pillars. They are very clever men; more clever than our people. Whatever that might be, in the context of that, may I know whether our government consider these incidents of removal of border pillars and things like that as pin-pricks or a prelude to bigger events? If they consider these to be a prelude to the coming events of a bigger nature, what steps are the government going to take to give India security against Pakistani intransigence and vandalism?

SHRI B. R. BHAGAT: Even though Pakistan might have said it, we have not done it. Not only that, they had to eat the humble pie. They had to restore the pillar. So, in this case, if anything the fraud of Pakistan has been exposed. As for the security of that area, we are keeping a constant watch. If there is any untoward happening or concentration of more than the normal strength in that area, certainly we will take necessary counter measures. As the hon. Member knows, there was some concentration in this area earlier. We took up the matter with them in the meeting and then they were withdrawn. So, we are keeping a constant watch. At the present moment, we cannot say that there is any tension in that area.

SHRI HEM BARUA: You will agree with me if I say that our border pillar was removed by Pakistan. In spite of that, when we want to put the border pillar back into position, we have to arrange to get the permission of Pakistan to do it.

SHRI RANGA (Srikakulam): Is that so?

SHRI B. R. BHAGAT: It is not a question of giving permission. The boundary agreement is in the nature of a bilateral agreement. If there is any dispute about a pillar, or a pillar is removed, it has to be put up jointly. Neither Pakistan nor India could unilaterally set right a pillar.

SHRI HEM BARUA: The boundary was demarcated bilaterally and the pillars were fixed. If a pillar is since removed it is our responsibility to put the pillar back.

SHRI P. VENKATASUBBIAH: (Nandyal): After a number of strong protests and also so much of prolonged correspondence, the Pakistan Government, as the hon. Minister has pointed out, had to eat the humble pie bring back the pillar and plant it and allow the cultivators to resume cultivation. While appreciating the statement of the Minister of External Affairs, I would like to

know whether the government are keeping a close watch over such areas, because carrying a pillar hundred yards away cannot be done by night or in a stealthy manner. It was done openly and the local population watched it helplessly. The man who protested against it was man-handled. In order to create a sense of confidence in the people of that area by seeing to it that the border pillars are not removed, what action has the government taken like the strengthening of the armed forces or keeping a constant vigil of that area?

SHRI B. R. BHAGAT: I may clarify that this area is not demarcated on the land. The borders are yet to be demarcated after joint survey.

SHRI HEM BARUVA: The boundary was demarcated.

SHRI B. R. BHAGAT: The boundary is known; but it is not demarcated. This is one of such areas..... (interruptions). These are facts and hon. Members should accept facts. These are pre-1947 pillars. During the agricultural season, these pillars get covered up by the paddy crops. So, it is quite possible that some miscreants in the night removed the pillars and planted them somewhere else. It does not take much time. In this particular case the matter has been set right. Patrolling is going on in this area and a constant watch is kept. The administration is also very tight. There is no question of any lack of security in this area.

SOME HON. MEMBERS *rose*—

SHRI BAL RAJ MADHOK (South Delhi): He says that the pillar stood before 1947. If the boundary was known in 1947, why is it not known now?

12.35 HRS.

*Re. Resignation of Minister*

SOME HON. MEMBERS *rose*—

MR. SPEAKER: Order, order; some objections have been raised and

I wanted to put them before the House.

SHRI P. K. DEO (KALAHANDI) *rose*—

MR. SPEAKER: Yours also I am mentioning. I will allow you. Why are you impatient? You have made it plain to me and I will call you at the appropriate time.

SHRI P. K. DEO: I am submitting about the agenda.

MR. SPEAKER: I am also talking about the same agenda which you are mentioning.

SHRI P. K. DEO: It is wrong and incomplete.

MR. SPEAKER: You are in a hurry. Go ahead.

SHRI P. K. DEO: I would like to point out that the morning paper stated that Shri Asoka Mehta has resigned from the Cabinet.

MR. SPEAKER: You are taking objection to the agenda or are you discussing the morning papers?

SHRI P. K. DEO: The agenda is incomplete and defective. It is incomplete because it is the practice of the House that whenever a Minister resigns he owes a statement to this House and to the country. I would like to point out to the incident which happened in the Second Lok Sabha when you were not there. When Shri T. T. Krishnamachari resigned on the Mundhra affair, in different circumstances, he made a statement. From yesterday's voting you can see that there was difference of opinion in the Cabinet and at the time of voting the hon. Minister, Shri Asoka Mehta, voted against the Prime Minister's motion..... (Interruption). He owes a statement and the earliest opportunity should have been availed of for that. Today there should have been a mention of the statement of Shri Asoka Mehta in the agenda. We do not find any mention of any statement by Shri Asoka